

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1: 1 No. 500MVA 400/220 kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: 2 Nos 220 kV Line bays (Bay No 210 & 212) at NP Kunta Sub-station and Asset-3: 2 Nos 220 kV Line bays (Bay No 209 & 211) at NP Kunta Sub-station under Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh - Part C (Phase-III)
- Date of Hearing** : 11.2.2020
- Coram** : Shri P. K. Pujari Chairperson
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. & 18 Ors.
- Parties present** : Shri Vivek Kumar Singh
Shri Zafrul Hasan, PGCIL
Shri Amit K. Jain, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval of tariff from COD to 31.3.2019 for the subject assets under Transmission System for Ultra Mega Solar Park in Anantapur District, Andhra Pradesh-Part C (Phase-III). As per the investment approval dated 8.4.2016, the scheduled date for commercial operation was 8.11.2017. However, Assets-2 and 3 were put into commercial operation on 3.7.2018 and Asset-1 on 30.9.2018. Thus, there is time over-run in all the three assets and the justification for time over-run has been submitted in the petition. The representative of the petitioner further sought approval of COD of Asset-3 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as Asset-3 could not be put into regular service due to delay in associated generating system in execution of upstream systems.

2. The Commission directed APSPCPL, Respondent No.17, to submit its reply especially on the petitioner's prayer for approval of COD for Asset-3 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations. The Commission further directed



the petitioner to submit the following information, on affidavit by 25.3.2020 with a copy to the respondents:-

- (i) The details of total grant claimed under PSDF sanctioned and received as well as its allocation to assets covered under various phases and details of petitions.
- (ii) Revised Form-5 for Asset-1 based on the CFA received from MNRE.
- (iii) Repayment schedule of ICICI loan used in all the assets.
- (iv) Year-wise discharge of the initial spares for all the assets.
- (v) Details of time over-run and chronology of activities along with documentary evidence as per the format given below:-

Asset	Activity	Period of activity				Time over-run	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structure, equipment's, etc.)						
	Civil works & Erection						
	Shutdown*						
	Delay in Commissioning of associated Renewable Generation.**						
	Testing & COD						
	Any other Activities for time over-run , if any						

*For asset-1

** For Asset-2 & 3

- (vi) The actual COD of Asset-I is submitted as 30.9.2018. However, as per RLDC Certificate, trial operation was conducted from 10.1.2018 to 11.1.2018. Clarify why the COD has been claimed as 30.9.2018.
- (vii) The details of commissioning of solar generators of solar park in the following format:-

Name of Generators identified	Capacity	Schedule COD	Actual COD



- (viii) Date of Signing LTA Agreement and furnishing of BG by the Applicant
- (ix) Implementation Agreement signed with APSPCL, if any.
- (x) Proof of co-ordination and correspondence made with APSPCL.

3. The Commission directed the respondents to file their reply by 30.3.2020 and the petitioner to file rejoinder, if any, by 6.4.2020. The Commission also directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

